

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 158 OF 2017  
APPEAL NO. 316 OF 2017 & IA NOS. 534 OF 2017 &  
IA NOS. 124 OF 2018**

**Dated: 20<sup>th</sup> February, 2018**

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member  
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

**In the matter of:**

**APPEAL NO. 158 OF 2017**

**Adani Power (Mundra) Limited**

**.... Appellant(s)**

**Vs.**

**Central Electricity Regulatory Commission & Ors.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. Hemant Singh  
Ms. Ankita Bafna

Counsel for the Respondent(s) : Mr. G. Umapathy  
Ms. R. Mekhala  
Mr. Aditya Singh for R-2 & 3

**APPEAL NO. 316 OF 2017 & IA NOS. 534 OF 2017 &  
IA NOS. 124 OF 2018**

**Uttar Haryana Bijli Vitran Nigam Ltd. & Anr.**

**.... Appellant(s)**

**Vs.**

**Central Electricity Regulatory Commission & Anr.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. G. Umapathy  
Ms. R. Mekhala  
Mr. Aditya Singh

Counsel for the Respondent(s) : Mr. Hemant Singh  
Ms. Ankita Bafna for R-2

## **ORDER**

### **IA NO. 124 OF 2018 in Appeal No. 316 of 2017** *(Appl. for condonation of delay in filing rejoinder)*

In this application, the applicant/appellant has prayed that delay in filing rejoinder may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing rejoinder. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing rejoinder is condoned and rejoinder is taken on record. Application is disposed of.

### **Appeal Nos. 158 & 316 of 2017**

It is represented that pleadings are complete. List the matter for hearing on **07.05.2018**.

**(Justice N. K. Patil)**  
**Judicial Member**  
*ts/mk*

**(I.J. Kapoor)**  
**Technical Member**